

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00386/2019**

Jabalpur, this Friday, the 05<sup>th</sup> day of July, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Pramila W/o Late Laxman Singh (Ex-Leading Fireman),  
 Date of Birth 01-10-1965, R/o Village and Post Tehsil Amla,  
 District Betul(M.P.)460553
2. Sarita Kumre, W/o Late Laxman Singh Kumre,  
 (Ex-Leading Fireman) Date of Birth-27.05.1975,  
 Occp-Retired Leading Fireman, R/o Village and Post-  
 Tehsil Amla, District Betul (MP)-460553

-Applicants  
 (By Advocate –**Shri S.K.Nandy**)

**V e r s u s**

1. Union of India through its Secretary,  
 Ministry of Defence, South Block, New Delhi 110001.
2. Air Officer Personal (Airman & Civilian)  
 Air HQ, New Delhi – 100011.
3. Air Officer Commanding, Air Force Central Account Office,  
 Subroto Park, New Delhi – 110011.
4. SAASO, HQ MC, IAF Nagpur – 440007.
5. Air Officer Commanding, 28ED Air Force Station,  
 Amla, District Betul (M.P) 460553

-Respondents

**O R D E R (Oral)**

**By Navin Tandon, AM:-**

The applicants are seeking grant of benefit of ACP/MACP in  
 favour of their deceased husband in terms of respondents'

communication dated 17.05.2016 (Annexure A-1) and 28.08.2017 (Annexure A-2).

2. Learned counsel for the applicants submits that the husband of applicant No.1 was working in the Fire Department and died on 12.05.2014. Further he submits that the husband of applicant No.2 died on 24.09.2015.

3. Learned counsel for the applicants further submits that a similarly placed employee has already been granted the benefit of financial upgradation in terms of order dated 11.04.2018 (Annexure A-3) issued by the respondent department. He further submits that all the applicants have filed their individual representation to the respondent department (collectively Annexure A-4) for redressal of their grievances raised in this Original Application, which has not been decided so far.

4. At this stage, learned counsel for the applicants submits that the applicants would be satisfied if the respondents are directed to decide their representations (Annexure A-4 collectively) in a time-bound manner.

5. Accordingly, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the competent authority of the respondents to consider and decide the individual representation of the applicants

(Annexure A-4 collectively) by a reasoned and speaking order, within a period of eight weeks from the date of receipt of a certified copy of this order. The decision so taken shall also be communicated to the applicants.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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